

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(1)

O.A. NO. 608/93

DECIDED ON : 17.03.1993

Shri J.N. Jham ... Applicants

Vs.

Delhi Administration & Ors. ... Respondents

CORAM : The Hon'ble Mr. I.K. Rasgotra, Member (A)
The Hon'ble Mr. C. J. Roy, Member (J)

Shri D.P. Malhotra, Counsel for Applicant

JUDGMENT (ORAL)

Hon'ble Shri I.K. Rasgotra, Member (A):-

The short question involved in this case is that the petitioner has not been absorbed against the 25% vacancies earmarked for recruitment by transfer on deputation. The petitioner made representation to the respondents on 25.1.93 to which he has not received any reply. In the meantime, the respondents have passed an order on 3.3.93 repatriating the petitioner to his parent department namely Indian Defence Accounts Office. The petitioner is on deputation to Delhi Administration and he has not been absorbed against deputation quota, although he is said to be eligible under the Rules.

His only grievance therefore is that he has not been considered for absorption against the 25% vacancies kept for transfer on deputation and further that his representation against the non absorption has not been responded to.

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We have considered the matter carefully and we are of the opinion that if the representation of the petitioner is disposed of by the respondents, nothing else survives in the OA. We, therefore, do not consider it necessary to issue any notice to the respondents and dispose of this OA with the direction that the respondents shall dispose of the representation of the petitioner dated 25.1.93 within a period of 4 weeks from the date of communication of this order.

[Signature]
(C.J. ROY)

MEMBER(J)

17.3.93

[Signature]
(I.K. RASGOTRA)

MEMBER(A)

17.3.93